

(b) whether it is a fact that some employees of the Employees Provident Fund Organisation (EPFO) have been found involved in the embezzlement; and

(c) if so, the details in this regard and the punitive actions being taken in the matter?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) No, Sir. However, a case of evasion of Employees Provident Fund membership has been detected recently in Delhi in respect of M/s. B.L. Kashyap & Sons, a major construction company, where massive evasion of Provident Fund contribution has been detected.

(b) On the basis of report of the Vigilance Directorate, Employees' Provident Fund Organization, the Central Bureau of Investigation has started an investigation in respect of the matter. As per FIR lodged by the Central Bureau of Investigation, the evasion is to the tune of Rs. 169 crores. In this connection, raids were carried out against some officials of the Employees' Provident Fund Organisation as well as premises of the establishment and their senior officers. In this context, the Central Bureau of Investigation has registered a case No. RC No. 2172011A0008 CBI ACU-IV, New Delhi.

(c) The case is under investigation by the Central Bureau of Investigation. The Regional Provident Fund Commissioned, Regional Office, Delhi (South) has made an assessment of Provident Fund dues (including interest) under section 7Q of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 to the tune of Rs. 592.76 crores vide his order under section 7A of the Act dated 29.07.2011.

#### **Enrolment in RSBY**

1828. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) how many unorganized labourers and BPL card holders have already enrolled in Rashtriya Swasthya Bima Yojana (RSBY), year-wise and State-wise; and

(b) how many of them have been enrolled from Orissa?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) A statement showing the year-wise and state-wise number of BPL families (a unit of five) in the unorganized sector enrolled under RSBY is given in the Statement. (*See below*).

(b) 3,91,439 BPL families have been enrolled in the State of Orissa.

***Statement***

*Enrollment in RSBY*

Sl. No.	Name of the State/UTs	Smart card issued			
		2008-2009	2009-2010	2010-11	2011-12 (as on 31.07.2011)
1	2	3	4	5	6
1.	Arunachal Pradesh	-	-	15,711	30,815
2.	Assam	-	81,565	2,04,465	2,04,548
3.	Bihar	5,57,002	20,38,909	51,01,901	56,95,042
4.	Chandigarh	3,627	5,407	4,913	4,913
5.	Chhattisgarh	-	9,27,672	12,30,378	14,97,963
6.	Delhi	41,990	2,18,055	1,13,608	1,44,518
7.	Goa	1,679	3,505	0	0
8.	Gujarat	6,70,517	6,82,354	19,19,086	19,19,086
9.	Haryana	4,01,587	6,82,354	6,21,741	6,17,700
10.	Himachal Pradesh	78,370	115828	2,37,946	2,37,946
11.	Jharkhand	1,01,219	4,34,762	13,29,254	14,12,081
12.	Karnataka	-	36,971	1,57,405	1,57,405
13.	Kerala	7,03,570	11,73,388	17,96,315	15,54,653
14.	Maharashtra	1,35,804	14,40,407	15,16,687	16,98,361
15.	Manipur	-	-	18,259	18,259
16.	Meghalaya	-	22,579	59,055	61,926
17.	Mizoram			15,240	15,240
18.	Nagaland	7,645	39,301	39,290	66,670
19.	Orissa	-	3,41,653	4,33,079	3,91,439

1	2	3	4	5	6
20.	Punjab	76,528	1,69,306	1,93,541	2,03,296
21.	Rajasthan	1,20,123	Discontinued the scheme		
22.	Tamil Nadu	57,925	1,49,520	0	0
23.	Tripura	-	1,45,780	2,58,402	2,58,402
24.	Uttar Pradesh	8,34,871	42,96,865	42,33,626	39,43,371
25.	Uttarakhand	50,071	53,940	3,35,424	3,20,495
26.	West Bengal	1,19,327	8,02,974	35,27,137	35,57,668
TOTAL		39,61,855	1,38,65,338	2,33,62,463	2,40,11,797

#### Survey on bonded labourers

1829. DR GYAN PRAKASH PILANIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether to enforce the Bonded Labour System (Abolition) Act, 1976, any survey has been undertaken to identify number of bonded labourers in the country:

(b) if so, the details thereof and if not, the reasons therefor;

(c) the number of bonded labourers released and rehabilitated during the last five years, State-wise;

(d) whether rehabilitation assistance @ Rs. 20,000/- per bonded labour is merely a pittance; and

(e) whether the above statistics suggest that India has become free of endemic curse of bonded labour?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) In order to assist the State Governments in the task of identification, release and rehabilitation of bonded labourers, a Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation. Under the Scheme, an amount of Rs. 2.00 Lakhs per District is provided to the State Governments concerned for conducting survey for identification of bonded labour in sensitive Districts once in three years. So far total Central Assistance of Rs. 494.00 lakhs has been provided to the State Governments for conducting survey of bonded labour.